

OFFICE OF THE
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT : KAILASHAHAR

No.9(A)(23)-DJ/U/2015/ 3102-111 /

Dated, Kailashahar,
The 12th June, 2015

To

1. The Addl. District & Sessions Judge,
Kamalpur, Unakoti Judicial District.
2. The Civil Judge (Sr. Div.) & Asst. Sessions Judge,
Kailashahar, Unakoti Judicial District.
3. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Div.),
Unakoti Judicial District, Kailashahar.
4. The District Secretary, District Legal Services Authority,
Kailashahar, Unakoti Judicial District.
5. The Sub-Divisional Judicial Magistrate-
Cum-Civil Judge (Jr. Div.), Kamalpur/Gandacherra/
Longtharai-Valley, Unakoti Judicial District.
6. The Civil Judge (Jr. Div.)-cum-J.M. 1st Class,
Kailashahar/Kamalpur, Unakoti Judicial District.


Subject:- Filling up of the post of Registrar in Railway Claims Tribunal Delhi Bench in the pay scale of Rs. 18,400-22,400/- (PRS of 5th CPC) on regular basis and filling up of one post of Director(Law) in the Election Commission of India in the Pay Band-4, Rs. 37,400-67000/- with corresponding Grade Pay of Rs. 8700/- in the Secretariat of the Election Commission of India on deputation basis.

Sir,

With reference to the above, I am directed to circulate herewith copy of Letter of the Hon'ble High Court vide No. R41(139)-HC/2015/13200-207, dated 06-06-2015 along with its enclosures regarding vacancy circular of the Under Secretary/E(O)II/Railway Board, Government of India Ministry of Railways and Under Secretary, Secretariate of the Election Commission of India for favour of your kind information.

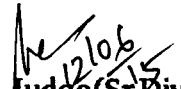
Yours faithfully,

Encl.:- As stated above,


(S. Bhattacharjee)
Civil Judge (Sr. Div.) &
Asst. Sessions Judge, Kailashahar
Unakoti Judicial District
(Head of Office)

Copy to :-

✓ The System Officer, under High Court of Tripura e-Courts Services, posted in the Office of the District & Sessions Judge, Unakoti Judicial District, Kailashahar *with direction to upload the aforesaid advertisement in official website of this Court.*


Civil Judge (Sr. Div.) &
Asst. Sessions Judge, Kailashahar
Unakoti Judicial District
(Head of Office)

Circulate among
Judicial Officers.

No. 3045
9.6.15

P. Chatterjee

BY E-MAIL/FAX/HAND

**HIGH COURT OF TRIPURA
AGARTALA**

No.F.41(139)-HC/2015/ 13200-207

From: S. Datta Purkayastha
Registrar (Vigilance)

To

1. The District & Sessions Judge,
Gomati Judicial District, Udaipur;
- ✓ 2. The District & Sessions Judge,
Unakoti Judicial District, Kailashahar;
3. The District & Sessions Judge,
West Tripura Judicial District, Agartala;
4. The District & Sessions Judge,
South Tripura Judicial District, Belonia;
5. The District & Sessions Judge,
North Tripura Judicial District, Dharmanagar;
6. The Judge,
Family Court, Agartala, West Tripura Judicial District;
7. The Judge,
Family Court, Kailashahar, Unakoti Judicial District; and
8. The Judge,
Family Court, Udaipur, Gomati Judicial District.

Dated, Agartala, the 6th June, 2015

Sub: Filling up of the post of Registrar in Railway Claims Tribunal Delhi Bench in the pay scale of Rs. 18,400-22,400/- (PRS of 5th CPC) on regular basis and filling up of one post of Director (Law) in the Election Commission of India in the Pay Band-4, Rs. 37400-67000/- with corresponding Grade Pay of Rs. 8700/- in the Secretariat of the Election Commission of India on deputation basis.

Sir,

With reference to the subject cited above, I am sending herewith copy of the letter dated 11.05.2015 as received from Shri Manoj Kumar, Under Secretary/E(O)II/Railway Board, Government of India Ministry of Railways and a Circular dated 25.05.2015 as received from Shri B. C. Patra, Under Secretary, Secretariat of the Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi for your kind information with request to circulate the same amongst the eligible Judicial Officers under your jurisdiction.

Encl: As stated.

Yours faithfully,

(S. DATTA PURKAYASTHA)
REGISTRAR(VIGILANCE)

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
(RAILWAY BOARD)

No.2015/E(O)II/1/8

New Delhi, dt. 11.6.2015

To,

- (I) The Registrar General,
Supreme Court of India, Delhi.
High Court of Allahabad, Allahabad-211001
High Court of Andhra Pradesh, Hyderabad-500266
High Court of Chhattisgarh, Bilaspur
High Court of Delhi, New Delhi-110001
High Court of Calcutta, Kolkata-700001
High Court of Bombay, Mumbai
High Court of Gauhati, Guwahati-781001
High Court of Gujrat, Gujrat-380060
High Court of Jammu & Kashmir, Jammu-180001
High Court of Himachal Pradesh, Shimla-171001
High Court of Jharkhand, Ranchi
High Court of Karnataka, Bangalore-560001
High Court of Kerala, Cochin-682031
High Court of Madhya Pradesh, Jabalpur-482002
High Court of Madras, Chennai-600104
High Court of Orissa, Cuttack-753002
High Court of Patna, Patna-800001
High Court of Panjab & Haryana, Chandigarh-160001
High Court of Rajasthan, Jodhpur-342001
High Court of Sikkim, Gangtok-737101
High Court of Uttaranchal, Nainital.
High Court of Tripura, Agartala-799006
High Court of Manipur, Imphal-795002
High Court of Meghalaya, Shillong-793001
- (II) The Chief Secretaries,
All State Govt./Union Territories
- (III) The General Managers,
All Zonal Railways/PUs/RDSO/NAIR/CORE/COFMOW



Sub: Filling up of the post of Registrar in Railway Claims Tribunal,
Delhi Bench in the pay scale of Rs.18,400-22,400/- (PRS of 5th
CPC) on regular basis.

Sir,

Applications are invited for filling up of the post of Registrar, Railway Claims Tribunal, Delhi Bench in the pay scale of Rs.18,400-22,400/- (PRS of 5th CPC) by transfer/transfer on deputation basis from -

may


Eligibility:-

- (a) Officers of the Central (including Railways)/State Governments, High Courts:
(i) holding analogous posts on a regular basis; or
(ii) With 3 years' regular service in the post in the pay scale of Rs 14,300- 18,300/- (5th CPC Scales) or equivalent; and
- (b) Possessing the following educational qualifications and experience:
(i) Degree in law from a recognized University or equivalent; and
(ii) 10 years experience in Court procedures, Commercial/Railway Claims matters including administrative experience at Group 'A' level.

Note: Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other Organization/Department of the Central Government shall ordinarily not exceed three years. The maximum age limit for appointment by transfer on deputation shall not exceed 56 years as on the closing date of receipt of applications.

2. The names of such of the officers who are eligible in terms of rules mentioned above and is desirous of being considered for the post of Registrar/RCT may please be forwarded, in the prescribed format at Annexure-A, so as to reach the within 60 days from the date of issue of this letter to Shri Shiv Nath Jha, Under Secretary-II/E(O)II Railway Board, Room No.211 A, Rail Bhawan, Ministry of Railways, New Delhi. While forwarding the applications, it may be ensured by the administrative Ministries/Depts concerned that the particulars of the candidates are verified and that they fulfill eligibility conditions and that up-to-date CR dossiers (in original or attested photocopies) of the candidates are forwarded alongwith. It may also be ensured that DAR/Vigilance Clearance and Integrity Certificate in respect of the applicants are also sent alongwith their applications

3. The Curriculum Vitae (CVs) dully supported by documents will be assessed by the Selection Committee selecting candidates for appointment on deputation basis.



(Manoj Kumar)
Under Secretary/E(O)II/Railway Board.

No.2015/E(O)II/1/8

New Delhi, dt. 11.5.2015

Copy to:

1. All Ministries/Depts of Government of India.
2. Chairman/RCT, 13/15, Mall Road, Delhi-110054.
3. Registrar, Central Administrative Tribunal, PB, Faridkot House, New Delhi-110001.


(Manoj Kumar)
Under Secretary/E(O)II/Railway Board

ANNEXURE A

CURRICULUM VITAE PROFORMA

1. Name and Address
(in Block Letters)
2. Date of Birth
(in Christian era)
3. Date of retirement under
Central/State Government
Rules
4. Educational Qualifications
5. Whether Educational and
other qualifications required
for the post are satisfied. (If
any qualification has been
treated as equivalent to the
one prescribed in the Rules,
state the authority for the
same)

| Qualifications/ Experience required | Qualifications/ Experience possessed by the officer |
|---|--|
|---|--|

Essential

(1)

(2)

(3)

Desired

(1)

(2)

6. Please State clearly whether in
the light of entries made by
you above, you meet the
requirement of the post

7. Details of Employment, in chronological order. Enclose a separate sheet duly authenticated by your signature, if the space below is insufficient

| Office/ Institution | Post held | From | To | Scale of Pay and Basic Pay | Nature of duties (in detail) |
|------------------------|--------------|------|----|-------------------------------------|---------------------------------------|
|------------------------|--------------|------|----|-------------------------------------|---------------------------------------|

8. Nature of present employment i.e.
Ad-hoc or Temporary or Quasi-
Permanent or Permanent

9. In case the present employment is
held on deputation/contract basis,
please state-

a) The date of initial
appointment

b) Period of appointment on
deputation/contract

c) Name of the parent office/
organization to which you
belong

10. Additional details about present
employment

Please state whether working under
(indicate the name of your
employer against the relevant
column)

a) Central Govt.

- b) State Govt.
- c) Autonomous Organisation
- d) Government Undertaking
- e) Universities
- f) Others

11. Please state whether you are working in the same Department and are in the feeder grade or feeder to feeder grade
12. Are you in Revised Scale of Pay? If yes, give the date from which the revision took place and also indicate the pre-revised scale
13. Total emoluments per month now drawn
14. Additional information, if any, which you would like to mention in support of your suitability for the post.
(This among other things may provide information with regard to (i) additional academic qualifications (ii) professional training and (iii) work experience over and above prescribed in the Vacancy Circular/Advertisement)
(Note: Enclose a separate sheet, if the space is insufficient).
15. Please state whether you are

- 2 -

applying for deputation (ISTC)/Absorption/Re-employment Basis. (Officers under Central/State Governments are only eligible for "Absorption". Candidates of non-Government Organisations are eligible only for Short Term Contract.)

- 16 Whether belongs to SC/ST
17. Remarks (The candidates may indicate information with regard to (i) Research publications and reports and special projects (ii) Awards/Scholarship/Official Appreciation (iii) Affiliation with the professional bodies/institutions/societies and (iv) any other information. (Note: Enclose a separate sheet if the space is insufficient)

I have carefully gone through the vacancy circular/advertisement and I am well aware that the Curriculum Vitae duly supported by documents submitted by me will also be assessed by the Selection Committee at the time of selection for the post.

Date _____

Signature of the
candidate
Address _____

Countersigned

(Employer with Seal)

भारत सरकार
रेल मंत्रालय (रेलवे बोर्ड)

पत्रांक: 2015/ ई (ओ)11/1/8

नई दिल्ली, दिनांक 11/05/2015

(I) रजिस्ट्रार,

इलाहाबाद उच्च न्यायालय, इलाहाबाद-211001
हैदराबाद उच्च न्यायालय, हैदराबाद-500266
छत्तीसगढ़ उच्च न्यायालय, बिलासपुर-495001.
दिल्ली उच्च न्यायालय, नई दिल्ली-110003
कलकता उच्च न्यायालय, कोलकता-700001
मुंबई उच्च न्यायालय, मुंबई-400032
गुवाहटी उच्च न्यायालय, गुवाहटी-781001
गुजरात उच्च न्यायालय, गुजरात-380060
जम्मू एवं कश्मीर उच्च न्यायालय, जम्मू-181001
हिमाचल प्रदेश उच्च न्यायालय, शिमला-171001
झारखण्ड उच्च न्यायालय, रांची-834033
कर्नाटक उच्च न्यायालय, बैंगलूरु-560001
केरल उच्च न्यायालय, कोचीन-682031
मध्य प्रदेश उच्च न्यायालय, जबलपुर-482002
मद्रास उच्च न्यायालय, चैन्नै-600104
उड़ीसा उच्च न्यायालय, कटक-753002
पटना उच्च न्यायालय, पटना-800001
पंजाब एवं हरियाणा उच्च न्यायालय, चंडीगढ़-161001
राजस्थान उच्च न्यायालय, जोधपुर-342001
सिक्किम उच्च न्यायालय, गंगटोक-737101
उत्तरांचल उच्च न्यायालय, नैनीताल-263002

(II) मुख्य सचिव

सभी राज्य सरकारें/संघ शासित प्रदेश।

(III) महाप्रबंधक

सभी जोनल रेलें /उत्पादन इकाइयां/आर.डी.एस.ओ/एन.ए.आई.आर./कॉफमो इत्यादि।

विषय: 18,400-22400/- रूपर के वेतनमान (असंशोधित) में प्रतिनियुक्ति के आधार पर रेल दावा अधिकरण, दिल्ली न्यायपीठ में रजिस्ट्रार का पद भरना।

महोदय,

निम्नलिखित में से प्रतिनियुक्ति के आधार पर प्रतिनियुक्ति पर स्थानान्तरण/
स्थानान्तरण द्वारा 18,400-22400/- रूपर के वेतनमान (असंशोधित) में रजिस्ट्रार रेल दावा
अधिकरण, दिल्ली न्यायपीठ पद भरने के लिए आवेदन पत्र आमन्त्रित किए जाते हैं:-

योग्यता:-

(क) केन्द्रीय/ राज्य सरकारों /उच्च न्यायालयों के अधिकारी.

(i) नियमित आधार पर अनुरूप पद धारी: अथवा

(ii) 14300-400-18300/-(असंशोधित) रूपये के वेतनमान पदों में 3 वर्ष की नियमित सेवा वाले, तथा

(ख) (i) किसी मान्यता प्राप्त विश्वविद्यालय से विधि की डिग्री हो, अथवा समतुल्य

(ii) ग्रुप 'ए' स्तर पर प्रशासनिक अनुभव सहित न्यायालय की कार्यविधि, वाणिज्यिक /रेल दावा संबंधी मामलों में 10 वर्ष का अनुभव।

नोट: प्रतिनियुक्ति की अवधि, इस नियुक्ति से तत्काल पहले उसी अथवा केंद्र सरकार के किसी अन्य संगठन/विभाग में किसी अन्य काडर बाह्य पद पर प्रतिनियुक्ति की अवधि सहित सामान्य तौर से 3 वर्ष से अधिक नहीं होगी। आवेदक की अधिकतम आयु सीमा आवेदन प्राप्त होने की अंतिम तारीख को 56 वर्ष से अधिक नहीं होनी चाहिए.

2. ऐसे अधिकारियों जो उपर्युक्त उल्लिखित नियमों के अनुसार रजिस्ट्रार, रेल दावा अधिकरण के पद के लिए विचार किए जाने के पात्र तथा इच्छुक हैं, के नाम उनकी अद्यतन गोपनीय रिपोर्टों सहित अनुबंध क में दिए गए प्रोफार्मा में भेजे ताकि आवेदन इस पत्र के जारी होने की तारीख से 60 दिन के भीतर श्री शिवनाथ झा, अवर सचिव-II/ई(ओ)/ II,कमरा नं0 211ए, रेल भवन, नई दिल्ली को पहुंच जाने चाहिए। संबन्धित मंत्रालय/विभाग द्वारा आवेदन पत्र भेजते समय यह सुनिश्चित किया जाए कि आवेदक योग्यता धारित करते हैं तथा आवेदन पत्र को सत्यापित किया गया हो। साथ ही अद्यतन गोपनीय रिपोर्ट (मूल रूप से या सत्यापित प्रतिलिपि) भेजी गई हो। यह भी विनिश्चित किया गया हो कि सतर्कता प्रमाण पत्र तथा कर्तव्यनिष्ठ प्रमाण पत्र साथ में संलग्न किया हो।

3. दस्तावेजों द्वारा विधिवत रूप से प्रमाणित जीवन वृत्त का प्रतिनियुक्ति आधार पर नियुक्ति के लिए उम्मीदवारों का चयन करते समय चयन समिति द्वारा मूल्यांकन किया जाएगा।



(मनोज कुमार)

अवर सचिव/ई(ओ)/ II, रेलवे बोर्ड

सं. 2015/ ई (ओ)II/1/8

नई दिल्ली, दिनांक 11/05/2015

प्रतिलिपि प्रेषित:-

- 1 भारत सरकार के सभी मंत्रालय/विभाग।
2. रजिस्ट्रार, रेल दावा अधिकरण 13/15 माल रोड, नई दिल्ली-11054।
3. रजिस्ट्रार, केन्द्रीय प्रशासनिक अधिकरण, प्रधान न्यायपीठ, फरीदकोट हाऊस, नई दिल्ली-110001.



(मनोज कुमार)

अवर सचिव/ई(ओ)/ II, रेलवे बोर्ड

जीवन-वृत्त प्रोफॉर्मा

- 1 नाम एवं पता (स्पष्ट अक्षरों में)
- 2 जन्म की तारीख (ईसवी सन में)
- 3 केन्द्र/राज्य सरकार के नियमों के अन्तर्गत सेवानिवृत्ति की तारीख
- 4 शैक्षिक अर्हताएं
- 5 क्या पद के लिए अपेक्षित शैक्षिक तथा अन्य अर्हताएं पूरी करते हैं:

(यदि कोई अर्हता नियमों में निर्धारित किसी अर्हता के समक्षक मानी गई है तो उसके प्राधिकारी का उल्लेख करें)

अपेक्षित अर्हताएं/अनुभव

अधिकारी की
अर्हताएं/अनुभव

अनिवार्य: (1)

(2)

(3)

वाँछनीय (1)

(2)

6. कृपया स्पष्ट रूप से उल्लेख करें कि आपके द्वारा ऊपर दी गई प्रविष्टियों के अनुसार क्या आप इस पद की अपेक्षाओं को पूरा करते हैं.

7. समयक्रम के अनुसार नियुक्ति के ब्यौरे. यदि नीचे दिया गया स्थान अपर्याप्त हो तो अपने हस्ताक्षर करके विधिवत् रूप से प्रमाणिक अलग पृष्ठ संलग्न करें.

| कार्यालय/संस्थान | धारित पद | से | तक | वेतनमान और मूल वेतन | ड्यूटी का स्वरूप (विस्तृत रूप से) |
|------------------|----------|----|----|---------------------|-----------------------------------|
| | | | | | |

8. वर्तमान नियुक्ति का स्वरूप अर्थात् तदर्थ अथवा अस्थायी अथवा स्थायीवत् अथवा स्थायी

9. यदि वर्तमान नियुक्ति प्रतिनियुक्ति/संविदा के आधार पर है तो कृपया बताएं

- (क) प्रारंभिक नियुक्ति की तारीख
- (ख) प्रतिनियुक्ति/संविदा के आधार पर नियुक्ति की अवधि
- (ग) मूल कार्यालय/संगठन का नाम, जिससे आप संबंधित हैं

10. वर्तमान नियुक्ति के बारे में अतिरिक्त ब्यौरे कृपया बताएँ कि निम्नलिखित में से किस के अधीन कार्यरत हैं (संगत कॉलम में अपने नियोक्ता के नाम का उल्लेख करें)

- (क) केन्द्र सरकार
- (ख) राज्य सरकार
- (ग) स्वायत्त संगठन
- (घ) सरकारी उपक्रम
- (ङ) विश्वविद्यालय
- (च) अन्य

11. कृपया बताएँ कि क्या आप इसी विभाग में और फीडर ग्रेड में कार्यरत हैं अथवा फीडर से फीडर ग्रेड में कार्यरत हैं.

या आप संशोधित वेतनमान में कार्यरत हैं?
यदि हाँ, तो उस तारीख का उल्लेख करें जब से
वेतनमान संशोधित हुआ तथा संशोधन-पूर्व वेतनमान
का भी उल्लेख करें.

13. इस समय प्रति माह ली जा रही कुल परिलब्धियाँ

14. अतिरिक्त जानकारी, यदि कोई हो, जिसका आप पद के लिए
अपनी उपयुक्ता की पुष्टि में उल्लेख करना चाहें.
(इसके साथ निम्नलिखित के सम्बन्ध में अन्य बातों की सूचना
उपलब्ध कराई जाए (i) अतिरिक्त शैक्षिक अर्हताएँ
(ii) व्यावसायिक प्रशिक्षण और (iii) रिक्त परिपत्र/विज्ञापन
में निर्धारण के अतिरिक्त कार्य-अनुभव)
(नोट: यदि स्थान अपर्याप्त हो तो अलग पृष्ठ संलग्न करें).

15. कृपया उल्लेख करें कि क्या आप प्रतिनियुक्ति
(आई एस टी सी)/समाहन/पुनर्नियुक्ति आधार के लिए
आवेदन कर रहे हैं (केवल केन्द्र/राज्य सरकार के अधीन
कार्यरत अधिकारी ही 'समाहन' लिए पात्र हैं.
गैर-सरकारी संगठनों के उम्मीदवार केवल अल्पकालीन संविदा
के लिए ही पात्र हैं)

16. क्या आप अनुसूचित जाति/अनुसूचित जन्जाति के हैं

17. टिप्पणी (उम्मीदवार कृपया निम्नलिखित के सम्बन्ध में
सूचना दें (i) अनुसंधान प्रकाशन और रिपोर्ट एवं विशेष
परियोजनाएँ (ii) पुरस्कार/स्कॉलरशिप/कार्यालयीन
प्रोत्साहन (iii) व्यावसायिक निकायों/संस्थाओं/सोसाइटियों से
सम्बद्धता और (iv) कोई अन्य सूचना)

(नोट: यदि स्थान अपर्याप्त हो तो अलग पृष्ठ संलग्न करें)

मैंने रिक्त परिपत्र/विज्ञापन को ध्यानपूर्वक पढ़ लिया है और मैं यह भली-भाँति जानता/जानती हूँ कि मेरे द्वारा प्रस्तुत प्रलेखों द्वारा विधिवत् प्रमाणित जीवन-वृत्त का पद के लिए चयन के समय चयन समिति द्वारा भी मूल्यांकन किया जाएगा।

उम्मीदवार के हस्ताक्षर
पता-----

दिनांक:

प्रतिहस्ताक्षरित

(नियोक्ता की मुहर/

6200



SECRETARIAT OF THE
ELECTION COMMISSION OF INDIA

Nirvachan Sadan,
Ashoka Road,
New Delhi-110001.

No. 181/1/2013(Dep)

Dated: 25.05.2015

CIRCULAR

Sub: Filling up of one post of Director (Law) in the Election Commission of India in the Pay Band-4, Rs. 37400-67000/- with corresponding Grade Pay of Rs. 8700/- in the Secretariat of the Election Commission of India on deputation basis.

It is proposed to fill up one post of Director (Law) in the Election Commission of India in the Pay Band-4, Rs. 37400-67000/- with corresponding Grade Pay of Rs. 8700/- in the Secretariat of the Election Commission of India, New Delhi, on deputation basis.

2. Officers under the Central/State Government/High Courts/Legal departments of State Governments/PSU/Autonomous Bodies/Universities/UT Administration/Local Bodies and who are below 56 years of age as on closing date i.e. 24.07.2015 and possessing qualifications/experience laid down as under are eligible :-

| Qualification | Experience |
|---|--|
| Degree in law from a recognized university or equivalent. | (a) Experience of working in the legal cell in government organization/ministries/departments/Legal departments of State Governments/PSU/Autonomous Bodies/Universities/UT Administration/Local Bodies. (b) Experience in providing legal advice. (c) Experience in drafting statutes and regulations. |

3. The job-profile of the said post is as under:-

- (i) All matters relating to court cases including reference from the President and Governors
- (ii) Legal vetting and legal interpretation of provisions of Election Laws
- (iii) Electoral Reforms
- (iv) Interpretation of election related laws
- (v) Issuance of Statutory Directions and Instructions.
- (vi) Work relating to election expenditure of political parties, contesting candidates, paid news etc.
- (vii) To assist the Commission when it sits as Court in the dispute relating to political parties and disqualification of candidates

6200

4. The period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the Election Commission of India or some other organization/ department of the Central Govt. shall not ordinarily exceed three years.

5. The applications in the enclosed proforma (Annexure-I), along with attested copies of ACR/APAR for the last 3 years of the officers who could be spared within 15 days in the event of his/her selection, may be forwarded to the Principal Secretary (Admn.), Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi-110001 on or before 24.07.2015. Applications received after the last date or otherwise found incomplete will not be considered.

5. The pay and terms of deputation of the Officer selected on deputation will be regulated under the provisions contained in the Deptt. of Personnel and Training O.M. No 6/8/2009-Estt.(Pay-II) dated 17.06.2010 as amended from time to time.

6. The officers who apply for the post will not be allowed to withdraw their candidature subsequently.

7. Those who have already applied in response to earlier advertisement may also re-apply through proper channel.


(B. C. PATRA)
UNDER SECRETARY
Tel: 23052079

To (i) All Ministries/Departments of Govt. of India

(ii) Chief Secretaries of all States/UTs

(iii) Registrar/Registrar Generals of High Courts

(iv) State Law Secretaries

Prifude
Gauhati High Court
Gauhati

Bio-Data Proforma

Annexure-I

1. Name and Address (in Block letters)
2. Date of Birth (in Christian era)
3. Date of Retirement
4. Educational Qualifications
5. Service to which belong
6. Whether belongs to SC/ST
7. Details of Employment (In chronological order). Enclose a separate sheet, duly authenticated by your signature if the space below is insufficient.

Office/Institution/Organ. Post held From To Scale of pay & Basic Pay Nature of Duties

8. Nature of present employment i.e. ad-hoc or (Temporary) quasi-permanent or permanent
9. In case the present employment is held on deputation/contract basis, please state:
 - (a) The date of initial appointment
 - (b) Period of appointment on deputation/contract
10. Additional details about present employment. Please state whether working under:
 - (a) Central Government
 - (b) State Government
 - (c) Autonomous Organization
 - (d) Government Undertaking
 - (e) High Courts
 - (f) Legal departments of State Governments
 - (g) Universities
 - (h) UT Administration
 - (i) Local Bodies
11. Are you in revised scale of pay? If yes, give the date from which the revision took place and also indicate the pre-revised scale.
12. Existing total emoluments drawn per month
13. Additional information, if any, which you would like to mention in support of your suitability for the post. Enclose a separate sheet, if the space is insufficient.
14. Remarks

Signature of the candidate
Address:

Forwarding Note by the Employer:

It is certified that:

- (i) Information given in the above proforma is correct as per the service record of the applicant.
- (ii) The applicant is clear from vigilance angle.
- (iii) The integrity of the applicant is beyond doubt.
- (iv) That no major/minor penalty has been imposed on the applicant in last 10 years.
- (v) The cadre controlling authority of the applicant has given its clearance for his applying for the above post.
- (vi) The ACR Dossier of the applicant is enclosed with the application.

(Signature with seal of the authorized signatory
On behalf of the employer)